

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 134**

**IA(CA)No. 30/2023**

**And**

**CP No. 20/Chd/Hiy/2023**

**IN THE MATTER OF:**

**Rajesh Sharma, Director, IMOB  
Digital Pvt. Ltd.**

...

**Petitioner**

**Versus**

**Shri Uday Partap & Ors**

...

**Respondent**

**Under Section: 241, 242, CA 2013**  
**Rule 11 of NCLT**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner : None.**

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, this matter is adjourned to 10.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**